

Central Administrative Tribunal,
Principal Bench

O.A. No. 771 of 1999

New Delhi, dated this the 19th January, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Smt. Vimla Devi,
W/o late Shri Raghunandan Prasad Sharma
Lab. Asst., Govt. Boys Sr. Sec. School
D Block, Ashok Vihar, Delhi.
R/o Flat no. 377, Gulabi Bagh,
Delhi-110007. Applicant

(By Advocate: Shri C.B. Pillai)

Versus

1. Govt. of N.C.T. Delhi,
though Chief Secretary,
Old Secretariat, Delhi.
2. Director,
Govt. of N.C.T., Delhi,
Old Secretariat, Delhi.
3. Dy. Director of Education,
(Dist. North East),
Govt. of N.C.T. of Delhi,
Hakikat Nagar, Delhi. Respondents

(By Advocate: Shri Vijay Pandita
ORDER (Oral))

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. Applicant's counsel Shri Pillai states that the only surviving grievance of applicant is the non-payment of her salary ~~for~~ August, 1998, 12 days of November, 1998 and December, 1998.

3. These contents should be verified by Respondents within one month from the date of receipt of a copy of this order and applicant's legitimate dues be released to her within two months thereafter.

4. The O.A. stands disposed of accordingly.

No costs.


(Kuldip Singh)
Member (J)

/GK/


(S.R. Adige)
Vice Chairman (A)